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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **BAIL APPLN. 1513/2020 & CRL.M.A. 8590/2020**

DR. ANKUR GARG

..... Petitioner

Through: Mr. Mahavir Sharma, Ms. Nikita
Agarwal and Mr. Kanwarpreet Singh,
Advocates.

versus

STATE

..... Respondent

Through: Ms. Manjeet Arya, APP with Mr.
Bhagat Ram, Inspector, PS Rani Bagh

CORAM:

JUSTICE PRATHIBA M. SINGH

ORDER

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02.07.2020

1. This hearing has been held through video conferencing.
2. The Petitioner, who is a doctor, has been accused of offences under Sections 304B/498A/34 of IPC. The present petition has been filed seeking extension of interim bail, on the grounds of the pandemic outbreak in the Petitioner's locality as well as his mother's surgery. It is also submitted by the Petitioner, that he has a minor child, who is only being looked after by the Petitioner's mother as his wife had committed suicide on 31st December, 2019.
3. Interim bail was granted to the Petitioner on 21st May, 2020 by this Court, for a period of 45 days which is stated to expire on 6th July, 2020 and extension of the interim bail is sought.
4. Considering the fact that the Petitioner is a doctor, who was working at the National Centre for Disease Control and whose services can be better

utilised during the outbreak of this pandemic, issue notice to Mr. Ramesh Singh, Standing Counsel (Civil) GNCTD (M:9810071712) to make his submissions on the next date of hearing, as to whether the Petitioner, while on bail, can render his services at any hospital during this pandemic. The Petitioner's counsel may also place on record the employment details of the Petitioner, prior to his arrest.

5. Ms. Manjeet Arya, Id. APP to verify the medical records of the Petitioner's mother, and file the status report before the next date of hearing. In the meantime, the Petitioner's bail is extended till the next date of hearing.

6. List on 27th July, 2020

PRATHIBA M. SINGH, J.

JULY 02, 2020

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